

**ORISSA ACT IX OF 1947**  
**THE UTKAL UNIVERSITY (AMENDMENT) ACT**  
**1947**

[ Received the assent of the Governor on the 8th April 1947, first  
published in an extraordinary issue of the Orissa  
Gazette on the 9th April 1947 ]

AN ACT FURTHER TO AMEND THE UTKAL UNIVERSITY ACT, 1943

**WHEREAS** it is expedient further to amend the Utkal University Act, 1943 in the manner hereinafter appearing ; Orissa Act  
XIII of 1943.

It is hereby enacted as follows :—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Utkal University (Amendment) Act, 1947.

(2) It shall come into force on such date as the Provincial Government may, by notification, appoint.\*

Insertion  
of new  
section after  
section 1,  
Orissa Act  
XIII of 1943.

2. In the Utkal University Act, 1943 (hereinafter referred to as the said Act), after section 1 the following section shall be inserted, namely :— Orissa Act  
XIII of 1943.

“Territorial  
limits of the  
powers  
of the  
University”.

“1-A. The territorial limits within which the powers conferred upon the University by this Act may be exercised shall comprise the whole of the Province of Orissa and such other Oriya-speaking States (hereinafter in this Act referred to as Affiliated States), as may be declared from time to time by notification of the Provincial Government as having agreed to affiliate their educational institutions to the University.”

Amendment  
of section 7,  
Orissa Act  
XIII of 1943.

3. In sub-section (3) of section 7 of this said Act after the words “the Vice-Chancellor shall” the words “when present,” shall be inserted.

Amendment  
of section 8,  
Orissa Act  
XIII of 1943.

4. In sub-section (3), section 8 of the said Act—

(a) under the heading “Class I—Elected Fellows”—

(1) for sub-heads (i), (ii), (iii), (iv) and (v) the following sub-heads shall be substituted, namely :—

“(i) Two persons to be elected by the Academic Council from among its members. Two persons from the Ravenshaw College and one from each of the other colleges excluding the Cuttack Training College, in which instruction is given to a degree standard, to be elected by the registered teachers from such colleges from among them-elves, and one person to be elected from and by all the registered teachers taken together out of the rest of the other colleges;

\* NOTE—Extended to all the partially-excluded areas by notification No. 1570-E., dated the 9th April 1947 (Vide *Orissa Gazette*, dated the 11th April 1947, Part III, page 106).

(ii) eight registered graduate teachers to be elected in such manner as may be prescribed by the statutes from and by the registered graduate teachers of schools in which instruction is given to a standard prescribed by the Statutes :

Provided that two of such eight teachers shall be representatives of the schools in the Affiliated States ;

(iii) one lady registered graduate to be elected from and by the lady registered graduates of the Province of Orissa and the Affiliated States;

(iv) fourteen registered graduates to be elected from and by the registered graduates of the Province of Orissa and of the Affiliated States :

Provided that four of such fourteen registered graduates shall be representatives of the Affiliated States :

Provided further that at least ten of such fourteen registered graduates shall be persons who are not whole-time salaried servants of the Crown or as the case may be, of the Affiliated States;

(v) one person to be elected by the Orissa Sanskrit Parishad from among its members and two persons of whom one shall be from the Affiliated States to be elected by such learned societies and other associations as the Chancellor may direct," and

(2) after the proviso after sub-head (vi) the following further proviso shall be inserted, namely :—

"Provided further that the Senate shall have power to act and its proceedings shall be valid notwithstanding any vacancy in its membership caused by the non-election of any of the persons specified in sub-heads (i), (ii), (iii), (iv) and (v) under this heading";

(b) for the paragraph under the heading "Class II—Nominated Fellows" the following paragraph shall be substituted, namely :—

"Thirteen Fellows to be nominated by the Chancellor of whom not more than three shall be nominated to secure the representation of communities and interests which the Chancellor considers not to be otherwise adequately represented and three at least shall be nominated to represent the Oriya language :

Provided that no less than seven of such Fellows shall be representatives of the Affiliated States."

Amendment  
of section 9,  
Orissa Act  
XIII of 1943.

5. In section 9 of the said Act—

(a) in sub-section (1)—

(1) in clause (ii) the word "and" shall be omitted; and

(2) after clause (iii) the following clauses shall be inserted, namely :—

- “(iv) the Principal of the Medical College ; and  
(v) the Deans of Faculties.”

(b) to sub-clause (ii) of clause (a) of sub-section (3) the following proviso shall be inserted, namely :—

“Provided that at least one of the members mentioned either in sub-clause (i) or sub-clause (ii) shall be a representative member of the Senate from the Affiliated States.”

Amendment of section 10, Orissa Act XIII of 1943. 6. In sub-section (1) of section 10 of the said Act, for the par graph under the heading “Class II—Other members” the following paragraph shall be substituted, namely :—

“Three persons out of whom one shall be a representative from the Affiliated States, who are not teachers to be elected by the Senate from among its members.”

Amendment of section 20, Orissa Act XIII of 1943. 7. For sub-section (2) of section 20 of the said Act the following sub-section shall be substituted, namely :—

“(2) All Regulations made by the Academic Council shall be submitted as soon as may be to the Senate which shall consider them at its next meeting. They shall be given effect to by the Academic Council on any date subsequent to the date on which such Regulations have been considered by the Senate. The Senate shall have power by a resolution passed by a majority of not less than two-thirds of the members present at such meeting to cancel or modify any such Regulation :

Provided that the Vice-Chancellor may, if in his opinion it is necessary so to do, give immediate effect to any Regulation of the Academic Council prior to its consideration by the Senate.”